

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 150 of 2025**

**IN THE MATTER OF:**

**Central Bank of India**

**...Appellant**

**Versus**

**Cure Life Care Pvt. Ltd.**

**Through Its Liquidator Vcan Resolve IPE LLP**

**...Respondent**

**Present:**

**For Appellant : Mr. Tushar Singh, Ms. Khyati Jain, Ms. Arshea Arshi, Advocates.**

**For Respondent : Mr. Vishwas V. Shah, Advocate.**

**Mr. Amit Sigh Chadha, Sr. Advocate with Mr. Suresh Dobhal, Mr. Shikhar Kumar, Advocates for Intervener.**

**O R D E R**  
**(Hybrid Mode)**

**31.01.2025:** Learned counsel for the Appellant submits that Appellant is sole member of the CoC and by the impugned order the Adjudicating Authority has rejected the Resolution Plan. It is submitted that although in the impugned order observation has been made that there is non-compliance of Section 30(2)(b) and (e) of the IBC, however, there is no basis indicated that why the non-compliance is there. Resolution Plan ought not to have been rejected which is fully compliant. Submission needs scrutiny.

Issue notice. Requisites along with process fee be filed within three days. Let reply be filed by the Respondent within three weeks. Rejoinder be filed within two weeks thereafter.

*Cont'd.../*

List this appeal on **21.03.2025**.

In the meantime, order directing for liquidation shall remain stayed.

**[Justice Ashok Bhushan]  
Chairperson**

**[Barun Mitra]  
Member (Technical)**

**[Arun Baroka]  
Member (Technical)**

*Archana/nn*